

16

Central Administrative Tribunal, Principal Bench

Review Application No.256 of 2002 in  
Original Application No. 2007 of 2002  
M.A. No. 2382/2002

New Delhi, this the 3rd day of October, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. V.K. Majotra, Member(A)

Bal Mukund Meena, No. 1145/Comm.  
S/o Shri Parama Nand Meena  
C/o Smt. Santosh, H.No. RZ 196  
Gali No. 6, Madhu Vihar,  
Pappan Kalan, New Delhi

.... Applicant

(By Advocate: Shri U. Srivastava)

Versus

Govt. of NCT of Delhi, through

1. The Chief Secretary,  
Govt. of N.C.T. Delhi,  
5, Sham Nath Marg,  
New Delhi
2. The Commissioner of Police,  
Police Head Quarters,  
I.P. Estate,  
New Delhi.
3. The Add. Commissioner of Police,  
Police Control Room & Communication,  
Delhi

.... Respondents

(By Advocate: Shri Ajesh Luthra)

O R D E R (ORAL)

By Hon'ble Mr. V.K. Majotra, Member(A)

Respondents in the O.A. have filed this application seeking review of the order dated 6.8.2002 made by this Tribunal in O.A. 2007/2002 whereby the following direction was issued:

"Having regard to the submission made by the learned counsel, we feel inclined to dispose of the present OA at this very stage even without issuing notices with a direction to the appellate authority (respondent No.3 herein) to consider the aforesaid appeal and dispose it of by passing a reasoned and a speaking order expeditiously and in any event within a period of two months from the date of receipt of a copy of this order. At the time of the disposal of the aforesaid appeal, the appellate authority will have regard to the contents of the

W/

present OA also. We direct accordingly."

2. Learned counsel Shri Ajesh Luthra appearing on behalf of the review applicants, has stated that on verification it has been found that the appellate authority who had been asked to dispose of applicant's appeal dated 6.11.2001 had not received any appeal from the applicant. The Registry of this Tribunal had made some queries regarding verification of postal receipt No. 919 in this behalf. It cannot be said with certainty ~~that~~ <sup>14</sup> the appeal had been received by the appellate authority.

3. In our view, although it is not necessary to review the present orders but in the interest of justice, we feel that the appeal at Annexure A-9 in the O.A. which is now available with the respondents should be disposed of by passing a speaking order within a period of two months from the date of receipt of a copy of this order. The review petition is disposed of accordingly.

V.K. Majotra

( V.K. Majotra )  
Member(A).

G Aggarwal

( V.S. Aggarwal )  
Chairman.

/dkm/